

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K.N. CHARY, JUDICIAL MEMBER

ITA No.960/Del/2019
Assessment Year : 2014-15

Shri Sunil Aggarwal,
482, Katra Ishwar Bhawan,
Khari Baoli,
Delhi-110006.
PAN-ADHPA0452G
(Appellant)

Vs. ITO,
Ward-46(3),
New Delhi

(Respondent)

Appellant by : Shri Ravi Pratap Mall, Adv.
Respondent by : Shri Gaurav Dudeja, Senior DR.

Date of hearing : 31.12.2020
Date of pronouncement : 31.12.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-16, New Delhi dated 20.12.2018.

2. The learned counsel for the assessee, vide email dated 17.12.2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 31st December, 2020.

Sd/-
(K.N. CHARY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar